

dated the 29th September, 1976 making certain amendment to the Madras Denatured Spirit, Methyl Alcohol and Varnish (French Polish) Rules, 1959.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the Notifications mentioned at (i) to (xiii) above.

(3) A statement (Hindi and English versions) explaining reasons for not laying the Hindi versions of the above Notifications.

[Placed in Library. See No. LT-11401/76].

11.01 hrs.

CONSTITUTION (THIRTY-SECOND AMENDMENT) BILL

(i) APPOINTMENT OF MEMBER TO JOINT COMMITTEE

DR HENRY AUSTIN (Ernakulam) I beg to move:

"That this House do appoint Shri Shanker Rao Savant to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the resignation of Shri Arjun Shripat Kasture from Lok Sabha."

MR SPEAKER: The question is:

"That this House do appoint Shri Shanker Rao Savant to the Joint Committee on the Bill further to amend the Constitution of India in the vacancy caused by the resignation of Shri Arjun Shripat Kasture from Lok Sabha"

The motion was adopted.

(ii) EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

DR HENRY AUSTIN: I beg to move:

"That this House do further extend upto the last day of the next

session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

DR. RANEN SEN (Barasat): How many times the postponement has taken place? What is the reason? Why are they taking so much time?

श्री राजाबतार इस्लामी (पटना) : हम लोग आज कब संविधान संशोधन पर चर्चा कर रहे हैं—क्या यह हम में कवर नहीं हो सकता ?

DR. HENRY AUSTIN: As hon. Members know, in the Committee some Members raised objection on the ground that they could not participate in the discussion earlier. This will be perhaps the last request for extension of time, because we will be proceeding with the clause by clause discussion. It was the intention of the Committee to finalise the report earlier. But due to circumstances beyond our control, because of the strong views expressed by some new Members that they want to participate in the deliberations, the proceedings had to be continued.

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Constitution of India."

The motion was adopted

11.05 hrs.

CONSTITUTION (FORTY-FOURTH AMENDMENT) BILL—contd.

MR SPEAKER: The House will now take up further consideration of the Constitution (Forty-fourth Amendment) Bill. Shri Chapalendra Bhattacharyya will continue his speech.